

### Dissolution of NDMC

168. SHRI K. M. MADHUKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the New Delhi Municipal Committee has been dissolved and its President given all the powers to manage NDMC functions;

(b) if so, the reasons thereof;

(c) whether it is a fact that this step was taken soon after the new President of NDMC was appointed; and

(d) if so, the reasons why such step was necessary immediately after new President took over?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The NDMC has been superseded and Shri P. N. Bahl appointed its Administrator on the same date to exercise all powers and perform duties of the NDMC, by the Lt. Governor, Delhi.

(b) The NDMC has been found incompetent. It had made persistent defaults in the performance of the duties imposed on it under the law and abuse of powers resulting in wastage of municipal funds.

(c) and (d). The new President was appointed on 25-2-1980 and the NDMC was superseded on 27-2-1980 because it was noted that the Committee constituted w.e.f. 4-10-1979 had committed grave irregularities in administrative/financial matters and as such immediate action to supersede the Committee was necessary.

### Appointment of Commissioner of Police, Delhi

169. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) on what special consideration the Commissioner of Police, Delhi was appointed;

(b) how many officials he has superseded in the same service; and

(c) why this supersession has been allowed;

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). Shri P. S. Bhinder was appointed Commissioner of Police, Delhi, considering his overall suitability for this post. He belongs to the Haryana Cadre of IPS and has been appointed on deputation to this post which is borne on the Cadre of Union Territories. In the U.T. Cadre, there are 7 officers senior to Shri Bhinder.

### Illicit Immigration between India and Sri Lanka

170. SHRI AMARSINH V. RATHAWA: Will the Minister of HOME AFFAIRS be pleased to state the measures taken by Government to curb illicit immigration between India and Sri Lanka?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): The requisite information is being collected and will be laid on the Table of the House as soon as it is received.

### Radio Communication Equipment

171. SHRI NIREN GHOSH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Philips (India) Ltd. was allowed to manufacture radio communication equipment which was reserved for the public sector undertaking;

(b) if so, the reasons for allowing a multinational company to manufacture this reserved item; and

(c) whether Government consider to review this matter and cancel the permission granted?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) and (b). Philips (India) Ltd., were given permission in 1963 to produce one parti-

ular type of radio communication equipment against specific orders from the Defence Services, but not as a regular industrial activity, to meet urgent national requirements of communication equipment in the wake of the Chinese aggression of 1962.

In 1974, the West Bengal Industrial Development Corporation was issued a Letter of Intent to manufacture a range of radio communication equipment. In June, 1977, the West Bengal Government had proposed to the Government of India, that this Letter of Intent should be implemented by a joint venture company in the public sector with M/s Philips (India) Ltd. Accordingly, the Janata Party Government gave permission under the MRTP Act and the Foreign Exchange Regulation Act for M/s Philips (India) Ltd., to invest in this public sector company to the extent of 40 per cent of the issued equity share capital. Subsequently Philips (India) Ltd., turned itself into Pieco Electronics and Electricals Ltd., a non-FERA company.

(c) The present government has not taken any decision in this regard.

#### Persons killed in ambush on Silchar Aizawl Road

172. SHRI M. RAM GOPAL REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether six persons were killed in a daring ambush on Silchar-Aizawl Road on the 27th February, 1980; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) On February 27, 1980, one Assam Rifles truck carrying 27 persons from Aizawl to Silchar was ambushed at a place on the Aizawl-Silchar Road near Kawnpui by suspected MNF undergrounds, which resulted in instantane-

ous death of six persons travelling in the truck. Four Assam Rifles jawans also received injuries.

#### Border Dispute Between Nagaland and Assam

173. SHRI CHINGWANG KONYAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that there is a border dispute between the State of Nagaland and the State of Assam; and

(b) if so, whether Government propose to set up a Boundary Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) No such proposal is under consideration.

#### Benefits to Neo-Buddhists

174. SHRI R. R. BHOLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether there is any proposal to give benefits as regards service, educational and financial and other facilities to Neo-Buddhists in Maharashtra and elsewhere in other States on parity with those granted to the Scheduled Castes and Scheduled Tribes; and

(b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Grant of benefits in the States to Neo-Buddhists as regards service, educational financial assistance and other facilities is within the purview of the respective State Governments. According to the information received from the Government of Maharashtra, the Neo-Buddhists have been exempted